

**BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW-
DELHI, BENCH AT PUNE**

Appeal No.55/22

APPELLANT : **Shri Deochand Damduji Karemore,**
Aged about 61 years, Occu. Business,
R/o Bharat Nagar, Nagpur Contact
No.8657709040 Email ID-
hiteshgedam22@gmail.com

-Versus-

RESPONDENTS : **Ministry of Environment, Forest &
Climate Change,** through C.B. Tahsildar,
AIGF (Central), Office at Integrated
Regional Office, Ground Floor, East
Wing, New Secretariat Building, Civil
Lines, Nagpur & 3 others.



**WRITTEN SUBMISSIONS AND OBJECTIONS OF NON-
APPLICANT NO.4**

The Non-applicant No4 most respectfully begs to submit
as under :

1. That, with abundant precautions the Non-applicant No.4
have already filed a copy of the maintainability of the appeal before
this Hon'ble Tribunal. That, by virtue of page nos. 187 to 195 the
objection is already filed. That, apart from this the Appellant is residing

*Received copy
today
G.A. Appellant
29/1/25*

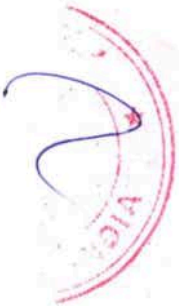


at Nagpur and the said address is also false one. That, the Appellant is residing at Nagpur. The property in question is situated within the jurisdiction of Kamptee tahsil. That, the Non-applicant No.4 is a society registered under the Maharashtra Co-operative Societies Act, 1960. That, the present Appellant made a false and fictitious complaint when the Appellant is not legally affected by virtue of any person before the Tahsildar, S.D.O., Collector as well as Commissioner. The matter in question is about the complaint in question already filed. That, apart from this the Survey No.88 admeasuring 1.64 H.R. i.e. under the name and style as Zudpi Jungle. That, the person concerned to whom he has been referred in the petition they all are transporters. That, the Appellant also referred before this Hon'ble Tribunal the F.I.R. dated 15/12/2017 when the aforesaid FIR which is shown at page no.26-A and the aforesaid property in question already converted and the Government of Maharashtra also have granted permission to various persons.

2. That, the complaint is filed against Maa Umiya Audyogik Sahakari Sanstha. That, the aforesaid society having its own property in the vicinity of Survey No.88 and it has got no concern with the present matter. That, on the complaint of some other persons i.e. aforesaid village the measurement also have taken place and by virtue of page no.35 Annexure-E para 3 it is very specifically alleged that the measurement in question, the boundaries cannot be confirmed although it has been taken place



on 15/10/2015. That, it was also alleged in the aforesaid page nos. 35 & 36 that the matter in question is already subjudice before the Civil Judge, Senior Division, Nagpur and it is a reference of 2003, Survey No.88 it is converted and granted by the Government of Maharashtra under the name and style as Transport City and Industrial Estate and the land in question is kept only for that only and the suit in question filed bearing No. 45/16. The Appellant very specifically alleged that there is no encroachment made by the parties. In fact the F.I.R. which has been filed by the Police Authority. The person who has filed FIR himself is an illegal trespasser and illegal occupier and it was already brought nto notice of the Court. That, the aforesaid person have effected illegal construction on the property of the Appellant, therefore, he has been removed. Section 53 as alleged by the Bombay Village Panchayat Act is not applicable in the present matter. That, there is also an order under Section 53 of the Bombay Village Panchayat Act. On Page no.36(H) very specifically alleged that application for removal of encroachment under Section 53(2) of the Bombay Village Panchayat Act, 1958 is rejected and the said order was passed by the S.D.O. That, thereafter the matter reached to the Divisional Commissioner. That, the Divisional Commissioner passed order directing the S.D.O. to have the amendment and so on. The order passed by the Commissioner is very specific one. That, with undue haste



the present Appellant have preferred a writ petition under Articles 226 & 227 of the Constitution of India. That, the Revenue Commissioner also aware that the matter in question is subjudice before the Court. However, the writ petition have been filed bearing W.P.No.5348/19. That, the aforesaid writ petition was disposed of vide Annexure-L page 65 and it was very specifically alleged by the Court that Civil Suit No.45/16 is filed by the Respondent claiming to be owner and the matter in question is pending. However, there was also an order passed by the Civil Judge, Senior Division, Nagpur in case No.45/16 and director Collector to have necessary decision. That, the matter was also heard before the Collector.

3. That, thereafter Maa Umiya has approached before the Forest Department alleging that the property in question by virtue of 2003-2004 there was also a conversion and there is and there are number of industries have taken place in the vicinity of Survey No.88 and the Government also declared that it is for industrial purpose.

4. That, Shri Ashok Tandulkar who lodged a complaint at the instant of the present Appellant and Ashok Tandulkar has made an encroachment over the property of the Respondent No.4 therefore the Respondent No.4 by virtue of the provisions of law



and the same has been removed. However, the present Appellant and the aforesaid persons in collusion have filed a criminal proceeding. In fact all these persons they are not having even a single inch. That, even otherwise the Respondent No.4 also having not a single inch encroachment over the property. That, at the instance of the Appellant criminal case filed in respect of Mouza Tarodi against Dhiraj Patel and all this matter in question as well as some of the persons who have entered into witness box have admitted before the Court that they were illegal occupiers of the property in question. That, by virtue of the FIR lodged by these persons their evidence already taken place before the 3rd J.M.F.C. and the matter in question is subjudice before the Court and page 125 para 11 the property in question comes under the jurisdiction of Nagpur Metropolitan Region Development Authority, Nagpur under Section 53 and notice issued under section 105 that does not come within the jurisdiction and the Order also passed by Hon'ble High Court in the Public Interest Litigation Annexure-2 pages 124 & 125. The Hon'ble Court in the aforesaid matter observed the jurisdiction of Nagpur Metropolitan Region Development Authority and by virtue of page no.125 the aforesaid writ petition have been disposed of.

5. That, the matter in question was filed before the Court for condonation of delay and this Hon'ble Tribunal also



passed an order for condonation of delay on the last date. That, the matter was fixed for hearing and reply. That, the Respondent No.4 very specifically alleged before the Court that during the pendency of the matter there was also a development has taken place. The Appellant alleged that there is an encroachment and the provision of encroachment is very specific one. That, in fact there was no encroachment. The property in question comes within the jurisdiction of Village Panchayat Act and by virtue of Section 53(2) in case, if, the encroachment is made by the party, the jurisdiction lies with the Village Panchayat and the Village Panchayat alleging that Survey No.88 coming within the provisions of Village Panchayat Act and Nistar Patrak also disclosing the ownership. However, by virtue of the Nistar Patrak before the Collector disclosing either for raising grass and other purpose and it is not for forest purpose and it is already come before the Court. That, during the course of hearing before the Hon'ble High Court it was very specifically alleged that when the stay is granted, the Civil Court has got no jurisdiction. That, in the mean time there was also a development. The land in question which is vested with the Forest, the Respondent No.4 also approached and there is also a diversion taken place and the Forest Officer one Shri Naresh Zurmure, Upper ukhya Van Sanrakshak & Kendra Rath Adhikari, Nagpur in C.No. 579/2024-2025 have taken a cognizance. That, thereafter the Respondent



No.4 being a society has approached before the Forest Officer for the land in question. That, it was also very specifically a letter correspondence and the Forest Officer also directed that in lieu of the said land the Society has to give another land and the land in question needs to be given at Wardha for forest purpose. That, accordingly the Respondent No.4 have already executed a sale deed in favour of the Forest Department and the said land was given. That, the area of the land given is also same one. That, the Forest Department alleging that to get confirmation from the Central Government for transfer of the land. That, the transfer of land also have been received and therefore the land in question although it is vested with the Forest Department, have agreed to execute the sale deed in favour of the Respondent No.4. Therefore, the matter in question has become infructuous one.

6. That, apart from this the Respondent No.4 as already alleged in the earlier para the Deed of Tranfer has taken place with one Shri Shashank Wamanrao Adsul. The said land was transferred in favour of the Forest Department and in view of that the Government of India, Ministry of Environment and Forest by virtue of receipt and admission dated 04/04/2024 letter was addressed by the Government in respect of diversion of land. That, it was alleged by the Forest Department that Transport City and Industrial Estate dated 04/04/2024 it was converted to



transport city and so on. The Respondent No.4 filing herewith the copy of the said letter. That, the Forest Department also agreed the aforesaid land in question admeasuring 1.64 H.R. have been converted and diversion of 1.64 H.R. in favour of Maa Umiya Audyogik Sahakari Sanstha Maryadit, Nagpur and by virtue of letter correspondence by going through the entire record and actual position, the property in question was and is in possession of the Central Government i.e. Forest Department and the Forest Department after getting exchange of sale deed also agreed to handover the possession. That, the Appellant filed appeal before the Court for which the Appellant has got no legal status as (1) the Appellant is not residing in the vicinity of the property in question, he is residing at Nagpur and the property in question comes within the jurisdiction of Kamptee tahsil i.e. 40 kms. away from his residence, (ii) the property in question situated at Tarodi village, Tahsil Kamptee, District Nagpur, (iii) the Appellant do not have any property even a single inch in the vicinity of the property in question as well as the Appellant is also not a cultivator and the normal business of the Appellant is to make blackmailing.

7. That, the Appellant also aware that when the matter in question is subjudice before the Court and there is also a stay and the stay in question is against the Government of



Maharashtra and Appellant is not a party and the Appellant do not have any vested interest but the vested interest in question is coming under the provisions of blackmailing. Therefore, the petition is not maintainable one. That, the Respondent No.4 is filing separate application for documents in question. The Appellant also aware that by virtue of the list of annexures that is filed on record the FIR, notice issued by him i.e. on page no.27 i.e. letter correspondence between S.D.O. as well as there is a notice issued to the Sarpanch and the S.D.O. has taken the cognizance.

8. That, by virtue of all annexures in question have got no relevancy with the Appellant. That, the correspondence in question as well as how the Appellant is being aggrieved is not disclosed. That, by virtue of the provisions and there is no Nistar Patrak and by virtue of the Nistar Partrak if the Collector allotted any land in favour of the Gram Panchayat, the Gram Panchayat has to look after the land in question which has been allotted to the Gram Panchayat. The Nistar Patrak disclosing the order of the Collector and there is no order before the Court. That, by virtue of Annexure-E the order of the S.D.O., Mouda very specifically alleged that the Gram Panchayat also having no any power. The order passed by the S.D.O. on page 34 Annexure-E is very specific one. That, all these orders in question which are



presented before the Hon'ble High Court of Judicature in W.P. No. 5348/19 when the order was passed in W.P. No. 5348/19 the Appellant has preferred Special Leave Petition before the Hon'ble Apex Court. That, without approaching to the proper Court the Appellant have approached before this Hon'ble Tribunal. That, apart from this legal provision the property in question is a property belonging to the Forest Department and the Forest Department as well as the S.D.O. also did not disclosing nor alleging that there is an encroachment made by Respondent No.4.

9. That, the matter in question already become infructious. That, the Respondent No.4 already received a message from the Forest Department in respect of diversion of 1.64 H.R. forest land for Transport City and Industrial Estate, Maa Umiya Audyogik Sahakari Vasahat Maryadit, Nagpur in State of Maharashtra, Reference Government of India, Ministry of Environment Forest & Climate Change. Copy of the same is filed herewith as **Annexure-A**.

10. That, the appeal in question itself is not maintainable one in the legal sense, therefore, all the adverse allegations are denied. That, even otherwise the submissions submitting bythe Respondent No.4 that there is an agreement with the Forest Department and the



Forest Department have given the land in question in lieu of the land which are going to allot to the Respondent No.4 and, therefore, question of encroachment does not arise. Therefore, the appeal No.55/22 needs to be dismissed with exemplary cost of Rs.1,00,000/-.

Pune

Dated: 28/01/2025

Counsel for Respondent No.4.

SOLEMN AFFIRMATION

I, **Shri Jivrajbhai s/o Ratansi Patel**, aged about 75 years, Occupation Retired, R/o Central Avenue, Nagpur, do hereby take oath and state on solemn affirmation that I am the President of the Respondent No.4. That, the contents of paras 1 to 10 above of the submissions are drafted by our counsel and I found the same to be true and correct to the best of my personal knowledge and belief. Hence verified and signed at Nagpur on this 28th day of January, 2025.

DEPONENT

I know and identify
the Deponent

(K.B.AMBILWADE)

Advocate.

N.R.S. No. (12)
Solemnly Affirmed Before Me By
Shri Jivrajbhai Baban
Who is Personally known to me, has been
identified by Shri Adv. K.B. Ambilwade
K.B. Ambilwade Advocate, Whom I
Personally Knows.
Dt. 29/01/2025



Harshana
Adv. HARSHANA M. BIRE
Advocate & Notary Public
Dist. Nagpur (M.S.)
Gov. of India Reg. No.-30919
Dt. 29/09/2025 Pages _____



**BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW-
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APPELLANT : **Shri Deochand Damduji Karemore,**
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-Versus-

RESPONDENTS : **Ministry of Environment, Forest &
Climate Change,** through C.B. Tahsildar,
AIGF (Central), Office at Integrated
Regional Office, Ground Floor, East
Wing, New Secretariat Building, Civil
Lines, Nagpur & 3 others.

LIST OF ANNEXURE

Sr.No.	Particulars	Date	Page Nos.
1.	Letter correspondence by the office of the Principal Chief Conservator of Forest and others and other correspondence	28/06/2024	130-158

Pune

Dated: 28/01/2025

[Signature]
Counsel for Respondent No.4.

*Received copy
today
[Signature]
Gf. Ambar
29/1/25*



Office of the Principal Chief Conservator of Forests (Head of Forests Force),
Maharashtra State
Additional Principal Chief Conservator of Forests & Nodal Officer,
1st Floor, B Wing Van Bhavan, Ramgiri Road, Civil Lines, Nagpur- 440 001
Te..No.: 0712- 2556916 , E-mail: apccfnodal@mahaforest.gov.in

Stage II-Compliance

No. Desk-17/2/Nodal/Nagpur/PID-16347(15)/T 6 / 2024-25
Nagpur - 440 001, Date : 23 /06/2024

To,
The Principal Secretary (Forests),
Revenue & Forest Department,
Mantralaya, Mumbai-32

Sub:- Diversion of 1.64 ha. Forest Land for Transport City and Industrial Estate,
Ma Umiya Audyogik Sahkari Vasahat Maryadit, Nagpur District in the
State of Maharashtra.

Ref :- 1. Government of India, Ministry of Environment Forest & Climate
Change, Integrated Regional Office, Nagpur letter dated 04/04/2024 of
F.No.-FC-UMH-195/2020-NGP/ 3078. P
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2. The Conservator of Forests, (T) Nagpur letter No.Desk-10/Land/C.N.
897/495, dt. 26/6/2024. P
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Sir,

The Government of India, Ministry of Environment, Forest and Climate Change. Integrated Regional Office, Nagpur vide letter under reference No.1 has sought query compliance on 1 to 3 points. Accordingly, The Conservator of Forests (T) Nagpur vide letter under reference No. 2 has submitted the compliance of shortcoming in this regard to this office. The compliance report as desired by Government of India vide letter dt. 04/04/2024 is submitted as under:-

Cond. No.	Condition	Compliance Report
i	There is an order by the Urban Development Department on 30/6/2003 and administrative approval was accorded by the Industry, Energy and Labour Dept, GoMH dated 9/6/2003 and 17/12/2003 for allotting the land on which the Adhinyam is applicable to a non-forestry purpose of establishment of transport city and industrial estate. In view of the above, the State Govt. shall examine the record and intimate whether the competent authority in the State Government has approved the allotment and regularized the encroachment over Zudupi land for establishment of "Transport City and Industrial Estate".	As per the Compliance submitted by Deputy Conservator of Forest (T), Nagpur and Forwarded by The Conservator of Forest (T) Nagpur mentioned given below. (i) As per record available in this office regarding the subject proposal, and As per the compliance report of User Agency, it is submitted that in exercise of powers conferred on them by the Maharashtra Regional and Town Planning Act, 1966, the Government of Maharashtra vide its Urban Development Department Notification No. TPS 2496-1505-CR-273-UD-9 dated 6-5-2000 read with Notification No. TPS 2402-313-CR-137-UD-9 dated 30-06-2003 sanctioned Regional Plan for Nagpur District, and the lands bearing survey numbers, as specified therein, from Kapsi, Tarodi and Asoli villages of Taluka Kamthi were earmarked for "Transport City and Industrial Estate" use in said Regional Plan. The total land to the tune of 164.8 ha. so

earmarked in these three Villages for "Transport City and Industrial Estate" also includes a piece of land bearing Survey No. 88 of village Tarodi. This Survey No. 88 of Village Tarodi is as isolated patch of land in-charge of the Revenue Department recorded as Zudpi Jungle prior to 25th October 1980 in Government revenue records. For the reasons of being recorded as Jungle in the relevant revenue records, the present proposal was moved seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980 in view of the orders of the Hon'ble Supreme Court of India contained in their order dated 12.12.1996, by virtue of which, this piece of land attracted the said Act. The area of this Survey No. 88 of village Tardi is 1.64 ha. according to revenue records.

(ii) It is also submitted that as already reported, the Government of Maharashtra, Industries, Energy and Labour Department vide letter No. IES-2001/(7575)/Uddhyog-18, dated 09.06.2003 (enclosed herewith as Annexure-II) and letter no. IES-2001/(7576)/Uddhyog-18, dated 17.12.2003 (enclosed herewith as Annexure-III) have accorded their administrative approval to the proposal submitted by the User Agency.

(iii) In this regard, it is again submitted that before 1990, the government was directly involved and played leading role in developing industrial infrastructure. From 1990s the private corporate sector became an important factor in the process and government's role became limited to that of a facilitator of this private corporate led economic development process. Therefore, in pursuance of the Industrial Policy measures for promoting and strengthening small and tiny village enterprises, the **Integrated Infrastructural Development (IID) Scheme** was launched in 1994 by the Government of India. The Scheme *inter alia* provided for a good NGO or Cooperative Society with a sound financial position to select suitable sites and firm up project proposals as a part of Public-Private Partnership. Out of Rs. 5.00 crore (excluding the cost of land), Central Government provides 40% to a maximum of Rs. 2.00 crore as grant, and the remaining amount could be loan from SIDBI/Banks/Financial Institutions or state funds. The proposal of the User Agency - MaaUmiyaAudhyogikSahakariVasahatMaryadit, Kapsi (Budruk), Tahsil-Kamthi, District: Nagpur in the instant matter was submitted and has been accorded Administrative Approval under the said IID Scheme by the Government of Maharashtra, Industries, Energy and Labour Department vide Government Resolution dated 09.06.2003 and 17.12.2003. As the Administrative Approval is accorded to the proposal of the user agency - MaaUmiyaAudhyogikSahakariVasahatMaryadit, it became its sole responsibility to acquire all lands required for the purpose. In view of these facts, there remains no role for any Government agency like the

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		MIDC to play any role in the instant matter in respect of acquisition of land and development in accordance with sanctioned Regional Plan.
ii	Examination of the compliance also reveals that no report on action taken on violators has been submitted and no penal NPV has been recovered as per the condition No. ix of the Stage-I approval order. Hence, detailed action taken report needs to be submitted.	<p>As per the Compliance submitted by Deputy Conservator of Forest (T), Nagpur and Forwarded by The Conservator of Forest (T) Nagpur mentioned given below.</p> <p>(i) In this regard a detailed violation report has already been submitted by Dy. Conservator of Forests, Nagpur Division Nagpur with their opinion vide letter no. Desk-11/FC/CR.76/1583, dated 31.03.2021.</p> <p>(ii) As per condition no. ix of the In-principle approval letter, a detailed report has again been submitted by the Dy. Conservator of Forests, Nagpur Division Nagpur vide letter dated 21.04.2022. Copy of the same is enclosed herewith as Annexure-1 again.</p> <p>(iii) It is further submitted that this Zudpi Jungle land is in charge of Revenue Department, and Forest Department has no administrative control over it. Therefore, it is not possible to take any action for the violation of Forest (Conservation) Act, 1980 under the Indian Forest Act, 1927. This land is in possession of Revenue department so Revenue department have authority to take actions in this case.</p>
iii	It is noted that there is a mismatch in the area proposed for diversion and the total area of the survey number on ground i.e. the area proposed for diversion is 1.64 ha but area on ground in the survey number concerned is 1.122 ha per the DCF's report. Hence, this area mismatch anomaly also needs reconciliation by the State Government and the actual area existing on ground shall be reported with clear explanation on such anomaly;	<p>(i) In this regard, it is submitted that as per record of <i>Ekatrikaran</i> (Consolidation), 1.64 ha. was recorded as Zudpi Jungle and was Gat No. 111 at that time. Presently it is survey no.88. Record of rights, prepared under the authority of law by the Government of Maharashtra, and which has legal force, shows the areas of survey no.88 as 1.64 ha.,</p> <p>(ii) In the said matter, Assistant Conservator of Forests (Tendu and CAMPA), Nagpur Forest Division, Nagpur on dated 21/05/2024 along with field officers, and Surveyor of Nagpur division visited the area in order to determine the exact location of this Survey No.88, in MaujeTarodi (Bu.), measurements were done; the actual area on ground is 1.20 ha. And whole land is in possession of Revenue department. As the said area is recorded as "zudpi jungle" in the revenue records, it was registered online on the environment portal on 03.11.2015 under Section 2 of the Forest (Conservation) Act, 1980. As per the instructions received on the environment portal, the user agency submitted detailed proposal for the diversion of the said zudpi jungle land having an area of 1.64 ha. to Dy. Conservator of Forests, Nagpur office for submission to the Central Government for the use of "Transport City and Industrial Estate. So this proposal for 1.64 ha was scrutinised and submitted for approval and according to that in in-principle approval (Stage-I approval) was granted.</p> <p>(iii) Accordingly, the Central Government rightly accorded in-principle approval (Stage-I approval) under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 1.64 ha of Zudpi Jungle land for Establishment of Transport City and Industrial Estate in</p>

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	Nagpur District of Maharashtra, subject to fulfilment of conditions stipulated therein, vice their letter no. FC-I/MH-195/2020-NGP/9001 dated 13.12.2021.
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The above shortcomings compliance is submitted along with Annexure, Therefore, kindly may be forwarded to the Central Government for further consideration of the Proposal.

Encl: As above
(1 copies)

(Naresh Zurmure)

Additional Principal Chief Conservator of Forests
& Nodal Officer

c/c
G
28/6/24

Copy Submitted to:- The Deputy Director General (Central) Ministry of Environment Forests, and Climate Change, New Secretariat Building, Civil Lines, Nagpur-440001.

Copy for information:-

1. The Conservator of Forests (T), Nagpur.
2. Deputy Conservator of forests, Nagpur Forest Division.
3. The Chairman, Maa Umiya Audhyogik Sahakari Vasahat Maryadit, Kapsi (BK) Nagpur.



वनसंरक्षक (प्रादेशिक), नागपूर वनवृत्त, नागपूर यांचे कार्यालय

(नवीन प्रशासकिय इमारत, भवन्स शाळेसमोर, नागपूर 440 001.)

(Land Line No - 0712-2564569, Email-id : ccftnagpur@mahaforest.gov.in)

क्र.कक्ष-10/जमीन/प्र.क्र.897/2024-25/ 495 दिनांक 26 जून 2024

प्रति,

अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी,
महाराष्ट्र राज्य, नागपूर.

विषय:- Diversion of 1.64 ha. Forest land for Transport City and Industrial Estate, Maa Umiya
Audyogik Sahkari Vasahat Maryadit, Nagpur District in the State of Maharashtra.

- संदर्भ:- 1. केंद्र शासन पत्र क्र FC-I/MH-195/2020-NGP/13078, दिनांक 04/04/2024.
2. या कार्यालयाचे पत्र क्र कक्ष-10/जमीन/प्र.क्र.897/328, दिनांक 04/06/2024.
3. आपले कडील पत्र क्र कक्ष-17(2)/ नोडल /579, दिनांक 11/06/2024.
4. या कार्यालयाचे पत्र क्र कक्ष-10/जमीन/प्र.क्र.897/990, दिनांक 18/06/2024.
5. उपवनसंरक्षक नागपूर वनविभाग, नागपूर यांचे कार्यालयाचे पत्र क्र कक्ष-11/वनसंवर्धन/342, दि.19/06/2024.

विषयार्कित प्रकरणी केंद्र शासन पत्र क्र 1 अन्वये उपस्थित 1 ते 3 त्रुटीची पूर्तता करून अहवाल या कार्यालयाचे संदर्भिय पत्र क्र 2 अन्वये आपणाकडे सादर करण्यात आला असता, आपले कडील संदर्भिय पत्र क्र 3 अन्वये सादर केलेल्या 1 ते 3 मुद्यांच्या उत्तरामध्ये नमुद केलेल्या बाबीसोबत कोणत्याही प्रकारचे सहपत्र, अधिसुचना, शासन निर्णय, परिपत्रक इत्यादी जोडलेले नसल्याचे कळविलेले होते.

त्याअनुषंगाने या कार्यालयाचे संदर्भ पत्र क्र 4 अन्वये उपवनसंरक्षक नागपूर यांना 1 ते 3 मुद्यांच्या उत्तरामध्ये नमुद केलेल्या बाबीसोबत अधिसुचना, शासन निर्णय, परिपत्रक इत्यादी सहपत्रित करून अहवाल सादर करणेबाबत कळविले.

त्यानुसार उपवनसंरक्षक नागपूर वनविभाग, नागपूर यांनी संदर्भिय पत्र क्र 5 अन्वये 1 ते 3 मुद्यांच्या उत्तरामध्ये नमुद केलेल्या बाबीप्रमाणे अधिसुचना, शासन निर्णय, परिपत्रक इत्यादी सहपत्रित करून अहवाल या कार्यालयास सादर केलेला असून सादर अहवालाचे अवलोकन करून अहवाल आपणाकडे सादर करण्यात येत आहे.

सहपत्र :- वरिलप्रमाणे

(श्रीलक्ष्मी .ए)

वनसंरक्षक (प्रा), नागपूर
वनवृत्त, नागपूर

प्रतिलिपी:- उपवनसंरक्षक, नागपूर वनविभाग, नागपूर यांना माहितीस.

प्रतिलिपी:- अध्यक्ष, मे.मौ. उमिया औद्योगिक सहकारी वसाहत मर्या., कापसी (बु), ता.कामठी, जि. नागपूर यांना माहितीस अग्रेषित.


Diversion of 1.64 ha. forest land for Transport City and Industrial Estate, Ma Umiya Audyogik Sahakari Vasahat Maryadit, Nagpur District in the State of Maharashtra.

Conditions raised by MoEF Regional Office Nagpur vide order no. FC-1/MH-195/2020-NGP/13078 Dated. 04.04.2022.

Sr. No	Conditions	Compliance
1.	<p>There is an order by the Urban Development Department on 30/6/2003 and administrative approval was accorded by the Industry, Energy and Labour Dept, GoMH dated 9/6/2003 and 17/12/2003 for allotting the land on which the Adhinyam is applicable to a non-forestry purpose of establishment of transport city and industrial estate. In view of the above, the State Govt. shall examine the record and intimate whether the competent authority in the State Government has approved the allotment and regularized the encroachment over Zudupi land for establishment of "Transport City and Industrial Estate".</p>	<p>(i) As per record available in this office regarding the subject proposal, and As per the compliance report of User Agency, it is submitted that in exercise of powers conferred on them by the Maharashtra Regional and Town Planning Act, 1966, the Government of Maharashtra vide its Urban Development Department Notification No. TPS 2496-1505-CR-273-UD-9 dated, 6-5-2000 read with Notification No. TPS 2402-313-CR-137-UD-9 dated 30-06-2003 (enclosed herewith as Annexure-1A & 1B) sanctioned Regional Plan for Nagpur District, and the lands bearing survey numbers, as specified therein, from Kapsi, Tarodi and Asoli villages of Taluka Kamthi were earmarked for "Transport City and Industrial Estate" use in said Regional Plan. The total land to the tune of 164.8 ha. so earmarked in these three Villages for "Transport City and Industrial Estate" also includes a piece of land bearing Survey No. 88 of village Tarodi. This Survey No. 88 of Village Tarodi is as isolated patch of land in-charge of the Revenue Department recorded as Zudpi Jungle prior to 25th October 1980 in Government revenue records. For the reasons of being recorded as Jungle in the relevant revenue records, the present proposal was moved seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980 in view of the orders of the Hon'ble Supreme Court of India contained in their order dated 12.12.1996, by virtue of which, this piece of land attracted the said Act. The area of this Survey No. 88 of village Tardi is 1.64 ha. according to revenue records.</p> <p>(ii) It is also submitted that as already reported, the Government of Maharashtra, Industries, Energy and Labour Department vide letter No. IES-2001/(7575)/Uddhyog-18, dated 09.06.2003 (enclosed herewith as Annexure-II) and letter no. IES-2001/(7576)/Uddhyog-18, dated 17.12.2003 (enclosed herewith as Annexure III) have accorded their administrative approval to the proposal submitted by the User Agency.</p> <p>(iii) In this regard, it is again submitted that before 1990, the government was directly involved and played leading role in developing industrial infrastructure. From 1990s the private corporate sector became an important factor in the process and government's role became limited to that of a facilitator of this private corporate led economic development process. Therefore, in pursuance of the Industrial Policy measures for promoting and strengthening small and tiny village enterprises, the Integrated Infrastructural Development (IID) Scheme was launched in 1994 by the Government of India. The Scheme <i>inter alia</i> provided for a good NGO or Cooperative Society with a sound financial position to select suitable sites and firm up project proposals as a part of Public-Private Partnership. Out of Rs. 5.00 crore (excluding the cost of land), Central Government provides 40% to a maximum of Rs. 2.00 crore as grant, and the remaining amount could be loan from SIDBI/Banks/Financial Institutions or state funds. The proposal of the User Agency - Maa Umiya Audhyogik Sahakari Vasahat Maryadit, Kapsi (Budruk), Tahsil-Kamthi, District: Nagpur in the instant matter was submitted and has been accorded Administrative Approval under the said IID Scheme by the Government of Maharashtra, Industries, Energy and Labour Department vide Government Resolution dated 09.06.2003 and 17.12.2003. As the Administrative Approval is accorded to the proposal of the user agency - Maa Umiya Audhyogik Sahakari Vasahat Maryadit, it became its sole responsibility to acquire all lands required for the purpose. In</p>

		view of these facts, there remains no role for any Government agency like the MIDC to play any role in the instant matter in respect of acquisition of land and development in accordance with sanctioned Regional Plan. (Compliance report submitted by User Agency is enclosed herewith)
2.	Examination of the compliance also reveals that no report on action taken on violators has been submitted and no penal NPV has been recovered as per the condition No. ix of the Stage-I approval order. Hence, detailed action taken report needs to be submitted.	<p>(i) In this regard a detailed violation report has already been submitted by Dy. Conservator of Forests, Nagpur Division Nagpur with their opinion vide letter no. Desk-11/ FC/CR.76/1583, dated 31.03.2021.</p> <p>(ii) As per condition no. ix of the In-principle approval letter, a detailed report has again been submitted by the Dy. Conservator of Forests, Nagpur Division Nagpur vide letter dated 21.04.2022. Copy of the same is enclosed herewith as Annexure-IV again.</p> <p>(iii) It is further submitted that this Zudpi Jungle land is in charge of Revenue Department, and Forest Department has no administrative control over it. Therefore, it is not possible to take any action for the violation of Forest (Conservation) Act, 1980 under the Indian Forest Act, 1927. This land is in possession of Revenue department so Revenue department have authority to take actions in this case.</p>
3.	It is noted that there is a mismatch in the area proposed for diversion and the total area of the survey number on ground i.e. the area proposed for diversion is 1.64 ha but area on ground in the survey number concerned is 1.122 ha per the DCF's report. Hence, this area mismatch anomaly also needs reconciliation by the State Government and the actual area existing on ground shall be reported with clear explanation on such anomaly.	<p>(i) In this regard, it is submitted that as per record of <i>Ekairikaran</i> (Consolidation), 1.64 ha. was recorded as Zudpi Jungle and was Gat No. 111 at that time. Presently it is survey no.88. Record of rights, prepared under the authority of law by the Government of Maharashtra, and which has legal force, shows the areas of survey no.88 as 1.64 ha.,</p> <p>(ii) In the said matter, Assistant Conservator of Forests (Tendu and CAMP), Nagpur Forest Division, Nagpur on dated 21/05/2024 along with field officers, and Surveyor of Nagpur division visited the area. In order to determine the exact location of this Survey No.88, in Mauje Tarodi (Bu.), measurements were done; the actual area on ground is 1.20 ha. And whole land is in possession of Revenue department. As the said area is recorded as "zudpi jungle" in the revenue records, it was registered online on the environment portal on 03.11.2015 under Section 2 of the Forest (Conservation) Act, 1980. As per the instructions received on the environment portal, the user agency submitted detailed proposal for the diversion of the said zudpi jungle land having an area of 1.64 ha. to Dy. Conservator of Forests, Nagpur office for submission to the Central Government for the use of "Transport City and Industrial Estate. So this proposal for 1.64 ha was scrutinised and submitted for approval and according to that in in-principle approval (Stage-1 approval) was granted.</p> <p>(iii) Accordingly, the Central Government rightly accorded in-principle approval (Stage-1 approval) under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 1.64 ha of Zudpi Jungle land for Establishment of Transport City and Industrial Estate in Nagpur District of Maharashtra, subject to fulfilment of conditions stipulated therein, vide their letter no. FC-1/MH-195/2020-NGP/9001 dated 13.12.2021.</p>

Enclosures: As above.


 (Dr. Bharat Singh Hada, IFS)
 Deputy Conservator of Forests
 Nagpur Division, Nagpur



रजिस्टर्ड नं. एनजीपी-४

महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

नं. २१]

गुरुवार, दिनांक २४ जुलै २००३ / श्रावण २, शके १९२५

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी प्रत्येक विभागाच्या पुरवणीला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग एक-अ-नागपूर विभागीय पुरवणी

(भाग ४-ब मध्ये प्रसिद्ध करण्यात आलेले आहेत त्यांव्यतिरिक्त) केवळ नागपूर विभागाशी संबंधित असलेले महाराष्ट्र जिल्हा परिषदा व पंचायत समित्या, ग्रामपंचायती, नगरपालिका बरो, जिल्हा नगरपालिका, प्राथमिक शिक्षण व स्थानिक निधी लेखा परिसा अधिनियम याअन्वये काढण्यात आलेले आदेश व अधिसूचना.

भाग १-अ (ना. वि. पु.) म. शा. रा.; अ. क्र. ८८.

नगर विकास विभाग

मंत्रालय, मुंबई-४०० ०३२, दिनांक ३० जून, २००३

महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम, १९६६.

क्र. टिपीएस-२४०२-३१३-प्र.क्र. १३७-नवि-९.—

ज्याअर्थी, नागपूर जिल्हाधी प्रादेशिक योजना (यापुढे "उक्त प्रादेशिक योजना" असे संबोधले आहे) शासन अधिसूचना नगर विकास विभाग क्रमांक टिपीएस-२४१६-१५०५-प्र.क्र. २७३-नवि-९ अन्वये दिनांक ६ मे, २००० रोजी महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६, (यापुढे "उक्त अधिनियम असे संबोधले आहे) चे कलम १५ (१) अन्वये मंजूर करण्यात आली असून दिनांक १५-७-२००० पासून अंमलात आली आहे;

आणि, ज्याअर्थी, उक्त प्रादेशिक योजनेच्या प्रस्तावात मौजे कापसी (खुर्द), सं. नं. ११ ते १८, ३८, ४० ते ४८, ५२ ते ५६ मौजे तरोळी सं. नं. ७१ ते ७५, ७७ ते ८१ (सर्व माग), ८६ ते ८८, ८९अ, ८९ब, ९० व मौजे आसोळी सं. नं. ९२, ९३, १०५, १०६ येथील जमिनी (यापुढे "उक्त जमिनी" असे संबोधले आहे) "ट्रान्सपोर्ट सिटी व औद्योगिक वसाहत" साठी बदल क्रमांक एम-५ अन्वये (यापुढे "उक्त फेरबदल" असे संबोधले आहे) दर्शविल्या आहेत;

आणि ज्याअर्थी, उक्त फेरबदलाबाबत मुंबई उच्च न्यायालय, नागपूर खंडपीठात दाखल याचिका क्रमांक ११०/२००१, ११५१/२००१ आणि २४१८/२००१ (यापुढे "उक्त याचिका" असे संबोधले आहे) संबंधात न्यायालयाने दिनांक २८-३-२००१ रोजी, याचिकेतील वार्दीना सुनावणी देवून शासनाने प्रकरण निकालात काढण्याबाबत आदेश दिले आहेत (यापुढे "उक्त आदेश" असे संबोधले आहे);

आणि, ज्याअर्थी, उक्त आदेशाच्या अनुषंगाने उक्त अधिनियमाच्या कलम २० चे पोट-कलम (३) च्या तरतुदीनुसार शासन अधिसूचना नगर विकास विभाग क्रमांक टिपीएस-२४०१-४८३-नवि-९, दिनांक ११-१०-२००१, अन्वये उक्त फेरबदलाबाबत सर्व संबंधितांकडून विहित मुदतीत सूचना/हरकती मागविण्यात आल्या व विहित मुदतीत हरकती/सूचना दाखल करणाऱ्यांना सुनावणी देण्याकरिता व शासनास अडवाल सादर करण्याकरिता "अधिकारी" म्हणून सहायक संचालक नगर रचना, नागपूर शाखा, जि. नागपूर यांची नियुक्ती करण्यात आली होती (यापुढे "उक्त अधिकारी" असे संबोधले आहे).

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महाराष्ट्र शासन राजपत्र, २४ जुलै २००३ : भावण २, १९२५

[भाग एक-अ पुरवणी

आणि ज्याअर्थी, उक्त अधिकाऱ्याच्या प्राप्त अहवालावर संचालक नगर रचना, महाराष्ट्र पुणे यांचा सल्ला घेतल्यानंतर मीजे कापसी (खुर्द) मीजे तरोडी व मीजे आसोळी येथील उक्त जमिनी "ट्रान्सपोर्टसिटी व औद्योगिक वसाहत" साठी दर्शविण्याबाबत शासनाचे मत झाले आहे ;

त्याअर्थी, आता उक्त अधिनियमाचे कलम २० चे पोट-कलम (४) व त्या अनुषंगाने प्राप्त अधिकारात शासन उक्त जमिनीबाबत पुढीलप्रमाणे मंजूरी देत आहे व त्यासाठी उक्त प्रादेशिक योजना मंजूरीच्या दिनांक ६-५-२००० च्या अधिसूचनेच्या फेरबदल सूचीतील एम-५ येथील नोंदी ऐवजी खालील सुधारित नोंदीचा समावेश करण्यात येत आहे :-

"एम-५ मीजे कापसी (खुर्द) स. नं. ११ ते १८, ३८, ४० ते ४८, ५२ ते ५६ मीजे तरोडी स. नं. ७१ ते ७५, ७७ ते ८१ (सर्व भाग), ८६ ते ८८, ८९ अ. ८९ ब. ९० व मीजे आसोळी स. नं. ९२, ९३, १०५, १०६ या जमिनी प्रादेशिक योजना नागपूर (मंजूर) च्या भाग नकाशावर तपकिरी रंगाचे किनारीन दर्शविल्याप्रमाणे उक्त जमिनी "ट्रान्सपोर्ट सिटी व औद्योगिक वसाहत" या वापरासाठी निर्देशित करण्यात येत आहेत.

मात्र उक्त जमिनीच्या विकासाचे प्रस्ताव संबंधितांकडून सादर करतेवेळी उपसंचालक नगर रचना, नागपूर विभाग, नागपूर यांच्या सल्ल्याने Transport City and Industrial Estate असे दोन्ही वापर दर्शविण बंधनकारक राहिल"

टीप.—उपरोक्त मंजूर निर्णय दर्शविणारा भाग नकाशा नागरीकांच्या अवलोकनार्थ उपसंचालक नगर रचना, नागपूर विभाग, नागपूर व सहायक संचालक नगर रचना, नागपूर, जि. नागपूर यांच्या कार्यालयात कार्यालयीन वेळेत एक महिन्याच्या कालावधीसाठी ठेवण्यात आला आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

प्र. वि. देशमुख,
उपसचिव.

भाग १-अ (ना. वि. पु.) म. शा. रा.; अ. क्र. ८९.

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Mumbai 400 032, Dated the 30th June, 2003

MAHARASHTRA REGIONAL AND TOWN PLANNING ACT, 1966.

No. TPS-2402-313-CR-137-UD-9.—

Whereas, the Regional Plan for Nagpur District (hereinafter referred to as "the said Regional Plan") has been sanctioned by Government vide Urban Development Departments Notification No. TPS 2496-1505-CR-273-UD-9 dated 6-5-2000 to come into force with effect from 15-7-2002 under the powers conferred by sub-section (1) of the Section-15 of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as "the said Act") ;

And whereas, in the said Regional Plan lands of village Kapsi (Khurd) S. No. 11 to 18, 38, 40 to 48, 52 to 56, Tarodi S. No. 71 to 75, 77 to 81 (All parts), 86 to 88, 89A, 89B, 90 and Asoli S. No. 92, 93, 105 and 106 (hereinafter referred to as "the said lands") are shown for "Transport City and Industrial Estate" vide modification No. M-5 (hereinafter referred to as "the said modification") ;

And whereas, Hon. High Court, has given decision on 28-3-2001 to give hearing to the petitioners of Writ Petition No. 910/2001, 1159/2001, 2418/2001 filed in Nagpur Bench and to decide the matter by the Government (hereinafter referred to as "the said order") ;

And Whereas, as per the said order about the said modification under the powers conferred by Section 20(3) of the said Act, Notice was published inviting suggestions/objections from concerned and also the Assistant Director of Town Planning, Nagpur was appointed as an Officer by Government vide Urban Development Department Notification No. TPS 2401-483-UD-9 dated 11-10-2001 to hear suggestion/objections received within stipulated period and submit his report to Government (hereinafter referred to as "the said officer") ;

And whereas, after consulting the Director of Town Planning, Maharashtra state, Pune on the report submitted by the said Officer, Government is of the opinion that the said lands at villages Kapsi (Khurd), Tarodi and Asoli should be shown for the purpose of "Transport City and Industrial Estate";

Now therefore, in exercise of the powers conferred under Sub section (4) of Section 20 of the said Act, Government hereby sanctions the following modification in respect of said lands and for that adds the revised entry

नागपूर विभाग]

महाराष्ट्र शासन राजपत्र, २४ जुलै २००३ : भावण २, १९२५

५६३

in place of M-5 in the schedule of modification appended to the Notification dated 6-5-2000 of sanctioning the said Regional plan, as follows :—

* M-5 The lands of village Kapsi (Khurd) S. No. 11 to 18, 38,40 to 48, 52 to 56, Tarodi S. No. 71 to 75, 77 to 81 (All parts), 86 to 88, 89A, 89B, 90 and Asoli S. No. 92,93,105 and 106 as shown in brown verge on part plan for Regional Plan Nagpur (Sanctioned) are earmarked for "Transport City and Industrial Estate" user.

It is however necessary to show both "Transport City and Industrial Estate" user in consultation with Deputy Director of Town Planning, Nagpur Division, Nagpur while submitting the development proposal of the said lands by the concerned."

Note :— A copy of the part plan of aforesaid decision is available in the office of the Deputy Director of Town Planning Nagpur, Division Nagpur and Assistant Director of Town Planning Nagpur, District Nagpur during office hours on all working days for inspection of public for a period of one month.

By order and in the name of the Governor of Maharashtra,

P. V. DESHMUKH
Deputy Secretary.

भाग १-अ (ना. वि. पु.) म. शा. रा.; अ. क्र. ९०.

अध्यक्ष नगर परिषद, यांजकडून

क्रमांक ४३०२-पीएमसी-बीएमसी-२००१.—

मंडारा शहर विकास योजनेत प्रस्तावित मंडारा खास खसरा क्र. ५१८ (ख. नं. ३१०) आराजी २.७२ एकर (१.१० हे. आर.) हि. जागा मंडारा शहर विकास योजना (सुधारित) मध्ये आरक्षण क्रमांक ५० खेळाचे मैदान म्हणून आरक्षित ठेवण्यांत आलेली जागा हि निवासी उपयोगी करण्याबाबत महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६ चे कलम ३७ (१) खाली किरकोळ फेरबदल करण्याबाबत.

मंडारा शहराची विकास योजना शासनाने नगर विकास व आरोग्य विभाग ठराव क्र. टी. पी. वि. २-३०८५ दिनांक २९-५-९२ अन्वये मंजूर केली असून दिनांक १६-४-९३ पासून अंमलात आलेली आहे. या मंजूर विकास योजनेत महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६, चे कलम ३७ (१) खाली खालीलप्रमाणे किरकोळ फेरबदल करण्याबाबत नगर परिषदेने साधारण सभा दि. ८-१-२००१ ठराव क्र. ७ (१८) अन्वये मंजूर केलेला आहे.

(१) गट क्र. खसरा क्र. ५१८ (ख. नं. ३१०) आराजी २.७२ एकर (१.१० हे. आर.) ही जागा मंडारा शहर विकास योजनेत (सुधारित) आरक्षण क्र. ५० खेळाचे मैदान म्हणून असलेली जागा निवासी (रहिवासी) उपयोगाकरिता.

उक्त किरकोळ फेरबदल दर्शविणाऱ्या नकाशावर अध्यक्ष, नगर परिषद मंडारा, यांनी दिनांक व स्वाक्षरी केली आहे. सदर नकाशा नगर परिषदेचे कार्यालयात कार्यालयीन वेळेत कामकाजाचे दिवशी जनतेचे अवलोकनार्थ खुला ठेवलेला आहे.

महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६, चे कलम ३७ (१) अन्वये जाहीर करण्यांत येते कि, सदर फेरबदलासंबंधी कोणत्याही हरकती किंवा सुचना असल्यास त्यांनी ही सुचना "महाराष्ट्र शासनाचे राजपत्रात" प्रसिद्ध झालेल्या दिवसापासून तिस दिवसांचे आत अध्यक्ष नगर परिषद मंडारा यांचेकडे लेखी सादर करावेत.

किरकोळ बदलाबाबतचा प्रस्ताव शासनाच्या मंजूरीकरिता सादर करण्यापूर्वी नागरीकांकडून आलेल्या सुचना व हरकतीचा न. पा. कडून विचार करण्यांत येईल.

मंडारा :
दिनांक : २५ जुलै २००१.

विनयमोहन क. पशीने,
अध्यक्ष, नगर परिषद, मंडारा.

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महाराष्ट्र शासन राजपत्र, २४ जुलै २००३ : भावण २, १९२५

[भाग एक-अ पुरवणी

भाग १-अ (ना. वि. पु.) म. शा. रा.; अ. क्र. ९९.

BY PRESIDENT, MUNICIPAL COUNCIL

No. 4302-PMC-BMC-2001.—

Miner modification under Section 37 (1) of Maharashtra Regional and Town Planning act, 1966 of sanctioned Development Plan of Bhandara for Kh. No./Gat No. 518 (Old Kh. No. 310) area 2.72 Acre (1.10 Hect.) Under Reservation No. 50 play-ground at Bhandara Development Plan (Revised) is to be changed for the Residential Zone.

The development Plan of Bhandara has been sanctioned by Government under G. R. Urban development and Public Health Department No. TPV-2-3083-TP dated 29th May 1992 and has come into force from 16-4-93.

Now the Municipal Council, Bhandara has passed General Body Resolution No. 7 (18) dated 8th January 2001 to make Minor Modification in the Development Plan under Section 37 (1) of Maharashtra Regional and Town Planning act, 1966 as under.

(1) Gat No./Kh. No. 518 (Old Kh. No. 310) area 2.72 Acres (1.10 Hect) is to be changed for Residential Zone from reservation No. 50 Play-Ground in sanctioned Development Plan of Bhandara.

The plan showing the proposed modification signed by the President Municipal Council, Bhandara is kept open in the office of Municipal Council, Bhandara during the office hours on all working days for inspection of public.

Now in pursuance of Section 37 (1) of Maharashtra Regional and Town Planning Act, 1966, it is hereby notified that any person having any objections or suggestions regarding the proposed modification may communicate in writing to the President Municipal Council, Bhandara within a period of thirty days from the date of Publications of Modification in "Maharashtra Government Gazette".

The suggestions and objections received from the public shall be considered by the Municipal Council, Bhandara before submitting the same to the Government for the sanction to the proposed modification.

Bhandara :
The 25th July 2001.

VINAYMOHAN K. PASHINE
President,
Municipal Council, Bhandara.

भाग १-अ (ना. वि. पु.) म. शा. रा.; अ. क्र. ९२.

अध्यक्ष, नगर परिषद, यांजकडून

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम, १९६६ चे कलम ३७ (१) अन्वये खालीलप्रमाणे
किरकोळ फेरबदल करण्याबाबत

क्रमांक वसु-मुअ-भं. न. प. -०३.—

भंडारा शहराचे विकास योजना शासनाचे नगर विकास व आरोग्य विभाग ठराव क्रमांक टीपीव्ही-२-३०८५-टीपी दिनांक २९-५-९२ अन्वये मंजूर केली असून १-११-१९९२ पासून अंमलात आलेली आहे. या मंजूर विकास योजनेत महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे कलम ३७ (१) अन्वये किरकोळ फेरबदल करण्याबाबत नगर परिषदेचे साधारण सभा दिनांक २६ नोव्हेंबर २००२ चे ठराव क्रमांक १४ अन्वये ठराव मंजूर केलेला आहे.

सिटी क्रमांक ३६ प्लॉट क्र. ५१ मधील शैक्षणिक वापराकरिता दर्शविण्यात आलेली जागा आराजी ४२४७.५० चौ. मी. जागा वाणिज्य/व्यापार वापराकरिता म्हणजेच शॉपिंग कॉम्प्लेक्स आणि बहुउद्देशीय समागृह (मंगल कार्यालय) बांधकामाकरिता दर्शविण्याबाबत.

उक्त किरकोळ फेरबदल दर्शविणारा नकाशावर अध्यक्ष, नगर परिषद, भंडारा यांनी दिनांक व स्वाक्षरी केली आहे. सदरहु नकाशा नगर परिषदेच्या कार्यालयात कार्यालयीन वेळात कामकाजाचे दिवशी जनतेच्या अवलोकनार्थ खुला ठेवलेला आहे.

महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६ चे कलम ३७ (१) अन्वये जाहीर करण्यात येते कि, सदरहु फेरबदलासंबंधी कोणत्याही हरकती किंवा सुचना असल्यास त्यांनी ही सुचना महाराष्ट्र शासनाचे राजपत्रात प्रसिद्ध झालेल्या दिवसापासून (३०) दिवसांचे आंत अध्यक्ष नंगरे परिषद भंडारा यांचेकडे लेखी सादर करावेत.

किरकोळ बदलाबाबतचा प्रस्ताव शासनाच्या मंजूरीकरिता सादर करण्यापूर्वी नागरिकांकडून आलेल्या सूचना व हरकतीचा नगर परिषदकडून विचार करण्यात येईल.

भंडारा :
दिनांक ३ फेब्रुवारी २००३

रामदास ज. शहारे,
अध्यक्ष,
नगर परिषद भंडारा

नागपूर विभाग]

महाराष्ट्र शासन राजपत्र, २४ जुलै २००३ : भावण २, १९२५

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भाग १-अ (ना. वि. पु.) म. शा. रा.; अ. क्र. १३.

BY PRESIDENT, MUNICIPAL COUNCIL

No. Q-CO-BMC-2003.—

Minor modification under Section 37 (1) of Maharashtra Regional and Town Planning Act, 1966 of sanctioned Development Plan of Bhandara

The development Plan of Bhandara has been sanctioned by Government under Government Rule Urban Development and Public Health Department No. TPV-2-3085-TP dated 29th May 1992 and come in to force from 1st November-1992.

Now the Municipal Council, Bhandara has passed General Body Resolution No. 14 dated 26 November 2002 to make Minor Modification in the Development Plan under section 37 (1) of Maharashtra Regional and Town Planning act, 1966 as under.—

sheet No. 37 plot No. 51 of area 4247.50 sq. Mt. is to be changed for commercial purpose for construction of shopping complex and multipurpose hall (Mangal Karyalaya).

The plan showing the proposed modification signed by the President Municipal Council, Bhandara are kept open in the office for inspection of public during office hours.

Now in pursuance of Section 37 (1) of Maharashtra Regional and Town Planning Act, 1966. It is notified that any person having any objection or suggestions regarding the proposed modification may communicate in writing to the President Municipal Council, Bhandara within a period of thirty days from the date of Publications of Modification in "Maharashtra Government Gazette".

The suggestions and objections received from the public shall be considered by the Municipal Council, Bhandara before submitting the same to the Government for the sanction to the proposed modification.

Bhandara :
The 3rd February 2003.

RAMDASJI J. SHAHARE
President
Municipal Council, Bhandara.

भाग १-अ (ना. वि. पु.) म. शा. रा.; अ. क्र. १४.

अध्यक्ष, नगर परिषद, यांजकडून

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम, १९६६

क्रमांक घनप-नर-८९३-२००२.—

घंद्रपूर शहराची मुळ हद्दीची विकास योजना शासनाचे नगर विकास व सार्वजनिक आरोग्य विभाग मुंबई, यांचेकडील ठराव क्र टीपीएस-२२७५-६३९-युडी-६ दिनांक ३ ऑगस्ट १९७६ अन्वये मंजूर झालेली असून ती दि. १ ऑक्टो. १९७६ पासून अंमलात आलेली आहे. तसेच घंद्रपूर शहराची वाढीव क्षेत्राची विकास योजना शासनाचे नगर विकास विभाग मुंबई, कडील ठराव क्रमांक टीपीएस-२२९४-१३१५-सिआर-२५३-९६-युडी-० दिनांक २-६-९७ अन्वये मंजूर झालेली असून ती दिनांक १५ ऑगस्ट १९९७ पासून अंमलात आलेली आहे.

उपरोक्त विकास योजनांमधील जास्तीत जास्त आरक्षणाचा विकास व्हावा यासाठी नगर परिषदेच्या दिनांक २९-८-०२ रोजी झालेल्या सर्वसाधारण सभेचे ठराव क्र. ४३ अन्वये नगर परिषद घंद्रपूरने महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६, चे कलम ३७ अन्वये विकास नियंत्रण नियमावलीमध्य विकास हक्क हस्तांतरणाचे (टी. डी. आर.) तरतुदींचा अंतर्भाव करण्याबाबत खालील प्रमाणे फेरबदल करण्याचा प्रस्ताव केला आहे.

घंद्रपूर शहराचे मुळ हद्द व वाढीव क्षेत्र दर्शविणाऱ्या मंजूर विकास योजनेचे एकत्रीत नकाशावर (१) प्रभाग-अ (दाट लोकवस्तीचा प्रभाग), (२) प्रभाग-ब (मध्यम लोकवस्तीचा प्रभाग), व (३) प्रभाग-क (तुलनात्मक रित्या कमी लोकवस्ती असलेला प्रभाग) याप्रमाणे तीन प्रभाग दर्शविण्यात आलेले असून सदर प्रभागामध्ये खाली नमूद केल्याप्रमाणे विकास हक्क हस्तांतरण करण्याबाबत ठरविले आहे.

अ. क्र.	मुळ जमीन असलेले प्रभाग	विकास हक्क हस्तांतरण करणेचे प्रभाग
(१)	(२)	(३)
(१)	प्रभाग-अ	प्रभाग-अ, प्रभाग-ब आणि प्रभाग-क
(२)	प्रभाग-ब	प्रभाग-ब आणि प्रभाग-क
(३)	प्रभाग-क	प्रभाग-क फक्त
(४)	ऐतिहासिक इमारती व राष्ट्रीय इमारती	उपरोक्त सुविधा व्यतिरिक्त या इमारतीकरीता प्रभाग-अ मधील विकास हक्क प्रभाग-अ मध्येच अनुज्ञेय करणे.

उपरोक्त टि. डी. आर. संबंधी प्रभाग दर्शविणारा नकाशा व त्या संबंधीची माहिती देणारा अहवाल घंद्रपूर नगर परिषदेच्या कार्यालयात कामकाज वेळीत अवलोकनार्थ उपलब्ध आहे.

अ-एक-अ-१४७ (७८८)

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महाराष्ट्र शासन राजपत्र, २४ जुलै २००३ : आवण २, १९२५

[भाग एक-अ पुरवणी]

महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६, चे कलम ३७ (१) अन्वये असे उद्घोषित करण्यांत येते कि, सदर फेरबदलासंबंधी ज्या कोणाला काही हरकती अगर सुचना असतील तर त्यांनी ही अधिसूचना " महाराष्ट्र शासनाचे राजपत्रात " प्रसिद्ध झाल्यापासून एक महिन्याचे आंत अध्यक्ष, नगर परिषद, चंद्रपूर यांचेकडे लेखी स्वरूपात सादर कराव्यात, अशा सुचना व हरकतीवर सदर फेरबदलाचा प्रस्ताव शासनास मजुरोस्तव सादर करण्यापूर्वी योग्य तो विचार केल्या जाईल.

चंद्रपूर :
दिनांक २८ ऑक्टोबर, २००२.

श्रीमती बिता घनश्याम रामटेके
अध्यक्ष,
नगर परिषद, चंद्रपूर

भाग १-अ (ना. वि. पु.) म. शा. रा.; अ. क्र. १५.

BY PRESIDENT, MUNICIPAL COUNCIL

MAHARASHTRA REGIONAL AND TOWN PLANNING ACT 1966.

No. CMC-TP-893-2002.—

Whereas, the Development Plan of Chandrapur town (Original limit) is sanctioned by the Urban Development and Public Health Department, Govt. of Mah. vide Resolution No. T. P. S.-2275-639-UD-6, dated 3rd August '76 which came into force from 1st October 1976 and similarly the development plan of Chandrapur town (Additional Area) is sanctioned by the Urban Development Department, Govt. of Mah. vide Resolution No. T. P. S-2294-1315-CR-253-96-UD-9, dated 2nd June 1997 which came into force from 15th August 1997.

And now the Municipal Council, Chandrapur, has passed its General Body Resolution No. 43, dated 29th August 2002 to make the modification to both of the sanctioned Development plans under Section 37 of Maharashtra Regional and Town Planning Act, 1966, to include the provision of Transfer of Development Rights (TDR) in the Development Control Rules to develop the maximum reserved sites.

The sanctioned Development plan showing the original limit as well as Additional Area of Chandrapur town has been divided into three (3) Zones viz. (1) Zone-A-Densely populated Area, (2) Zone-B-Medium populated area and (3) Zone-C-Comparatively thinly populated area. Transfer of Development Rights (T. D. R.) in these Zones will be as under.

S. No.	Original land/plots in zones	Transfer of Development Rights Receiving zones
(1)	(2)	(3)
1.	Zone A	Zone A, Zone B and Zone C
2.	Zone B	Zone B and Zone C
3.	Zone C	Zone C, only
4.	Heritage building/precious national features	In addition to above, TDR from Zone A may be allowed to be utilised in the same Zone.

Map showing TDR zones and related information is kept in the office of Municipal Council, Chandrapur during the office hours on all working days for inspection of public.

Now in pursuance of the Section 37 of Maharashtra Regional and Town planning Act 1966 it is hereby notified that any person having any suggestion or objection to the proposed modification as mentioned above shall communicate the same in writing to the undersigned within one month, from the date on which this notification is published in the Maharashtra Government gazette.

The objections or suggestions, if any received within the above mentioned period of one month will be considered by the President, Municipal Council, Chandrapur while submitting the proposed modification to the Govt. for sanction.

Chandrapur :
The 28th October 2002.

Smt. BITA G. RAMTEKE,
President,
Municipal Council, Chandrapur.

नागपूर विभाग]

महाराष्ट्र शासन राजपत्र, २४ जुलै २००३ : श्रावण २, १९२५

५६७

भाग १-अ (ना. वि. पु.) म. शा. रा.; अ. क्र. १६.

अध्यक्ष, नगर परिषद, यांजकडून

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम, १९६६ (महाराष्ट्र ३७ वा) अन्वये चंद्रपूर शहराची सुधारित विकास योजना (मुळ हद्द)

क्रमांक वियो-नपचं-६३-२००३.—

चंद्रपूर नगर परिषदेने त्यांच्या सर्वसाधारण सभेचा ठराव क्रमांक १०-अ दिनांक ५ फेब्रुवारी १९९९ अन्वये चंद्रपूर शहराच्या मुळ हद्दीचा सुधारित विकास योजना आराखडा तयार करण्याचा इरादा जाहीर केला. या कामासाठी मा. उपसंचालक, नगर रचना, नागपूर विभाग, नागपूर यांच्या पूर्व संमतीने नगर परिषदेने नियुक्त केलेल्या नगर रचना अधिकाऱ्याने वरील विकास योजना तयार करून नगर परिषदेस सादर केलेली आहे.

या सुचने अन्वये जाहीर करण्यात येते की, सदरहू सुधारित प्रारूप विकास योजना ही महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम, १९६६ च कलम २६(१) अन्वये आज दिनांक १३ मे २००३ रोजी नगर परिषदेने प्रसिद्ध केलेली आहे. या योजनेसंबंधीचे नकाशे व कागदपत्रे कार्यालयीन वेळेत कामाचे दिवशी, सर्व जनतेच्या अवलोकनार्थ, नगर रचनाकार, विकास योजना विशेष घटक, नगर परिषद चंद्रपूरच्या कार्यालयात ठेवले आहेत.

जर योजनेतील तरतुदीसंबंधी, कोणाच्या काही सुचना व हरकती असतील तर त्यांनी ही अधिसूचना "महाराष्ट्र शासनाच्या राजपत्रात" प्रसिद्ध झालेल्या दिनांकापासून साठ दिवसांच्या मुदतीत नगर परिषदेकडे लेखी सादर कराव्यात म्हणजे सदर सुचना/हरकतीवर, नगर परिषद चंद्रपूर, उक्त विकास योजना शासनाकडे महाराष्ट्र प्रादेशिक व नगर रचना, अधिनियम, १९६६ चे कलम ३० अन्वये अंतिम मंजूरीसाठी पाठविण्यापूर्वी, आवश्यक तो विचार करील.

चंद्रपूर :
दिनांक : १३ मे २००३.

श्रीमती बिता घनश्याम रामटेके,
अध्यक्ष,
नगर परिषद, चंद्रपूर.

भाग १-अ (ना. वि. पु.) म. शा. रा.; अ. क्र. १७.

BY PRESIDENT, MUNICIPAL COUNCIL

MAHARASHTRA REGIONAL AND TOWN PLANNING ACT 1966 (MAH. ACT. No. XXXVII of 1966)
REVISED DRAFT DEVELOPMENT PLAN OF CHANDRAPUR (OLD LIMIT)

No. DP-MCC-63-2003.—

The Chandrapur Municipal Council declared its intention to revise the Development Plan of Chandrapur by its Resolution No. 10-A, dated 5th February 1999. The Town Planning Officer appointed by the Chandrapur Municipal Council with prior sanction of the Deputy Director of Town Planning, Nagpur Division, Nagpur, has prepared and submitted the Draft Development Plan of Chandrapur (Revised) (Old limit) to the Municipal Council.

Notice is hereby given as required under Section 26 (1) of the Maharashtra Regional and Town Planning Act, 1966, that the above Draft Development Plan is now published this day dated 13th May 2003 in the manner laid down under Section 26 (1) of the Act.

A copy of the said Draft Development Plan and report are kept open for inspection of the public at the office of the Town Planner, Development Plan, Special Unit, Municipal Council, Chandrapur, during office hours on any working day.

If within sixty days from the date of publication of this notification in the Maharashtra Govt. Gazette, any person affected by the Draft Development Plan, communicates in writing any suggestion or objection relating to this plan to the Chandrapur Municipal Council, the Municipal Council would consider the same before submitting the said plan to Govt. for final sanction, under Section 30 of the Maharashtra Regional and Town Planning Act 1966.

Chandrapur :
The 13th May 2003.

Smt. BITA G. RAMTEKE,
President,
Municipal Council, Chandrapur.

प्रादेशिक योजना - नागपूर प्रदेश
महाराष्ट्र प्रादेशिक नगर रचना
अधिनियम १९६६ चे कलम १५(१)
अन्वये मजुरी -

महाराष्ट्र शासन
नगर विकास विभाग
शासन निर्णय क्र. टिपीएस २४९६/१५०५/प्र. क्र. २७३/नवि-९
मंत्रालय, मुंबई - ४०० ०३२.
दिनांक : ६ मे, २०००

हासन निर्णय :- सोबतची शासकीय अधिसूचना महाराष्ट्र शासनाच्या असाधारण
राजपत्रात प्रसिध्द करावी.

महाराष्ट्राचे राज्यापाल यांच्या आदेशानुसार द्यावा.

(सु. वि. शासनाचे)
शासनाचे उप सचिव

प्रति,
श्रीभागीय आयुक्त, नागपूर विभाग, नागपूर.
सभापती, नागपूर सुधार प्रस्थापना नागपूर, नागपूर
आयुक्त, नागपूर महानगरपालिका, नागपूर
संचालक, नगररचना, महाराष्ट्र राज्य, पुणे
जिल्हाधिकारी, जिल्हा नागपूर
उप संचालक, नगररचना, नागपूर विभाग, नागपूर
सहाय्यक संचालक, नगररचना, नागपूर, जि. नागपूर
मुख्य कार्यकारी अधिकारी, जिल्हा परिषद नागपूर, जि. नागपूर
व्यवस्थापक, शासकीय मुद्रणालय व प्रयोगशाळा नागपूर

(त्यांना विनंती करण्यात येते की, आंबेत पाटविलेली शासकीय अधिसूचना
महाराष्ट्र शासनाच्या असाधारण राजपत्राच्या भाग - १ नागपूर विभाग पुरवठाग्रीमध्ये प्रसिध्द
करून त्याच्या २५ प्रती या विभागास व प्रत्येकी ५० प्रती संचालक, नगररचना, महाराष्ट्र
राज्य पुणे, उप संचालक, नगररचना, नागपूर विभाग, नागपूर व सहाय्यक संचालक,
नगररचना, नागपूर, जि. नागपूर यांना पाठवाव्यात.)
निवड भरती नवि-९ कार्यालय.

नोटीस
नगर विकास विभाग,
मंत्रालय, मुंबई ४०० ०३२, दिनांक ६ मे २०००.

महाराष्ट्र प्रादेशिक व नगर रचना अधिनियमाच्या कलम १५ अन्वयेची नोटीस

क्रमांक : टीपीएस-२४१३/१५०५/प्र.क्र.२७३/१६/नवि-९ :- यद्वारे नोटीस देण्यात येत आहे की, महाराष्ट्र शासनाने नगर विकास विभागाचे समाह्वयकांचे दिनांक ५ मे, २००० चे अधिसूचनेद्वारे नागपूर जिल्ह्याची प्रादेशिक योजना महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६ चे कलम १५ अन्वये मंजूर केली आहे.

नागपूर प्रादेशिक योजनेची मंजूर प्रत लोकांना पाहण्यासाठी म्हणून सहायक संचालक, नगर रचना, नागपूर (प्रशासकीय इमारत) टुसरा मजला, रिक्वील मार्ग, नागपूर - १ चांचे कार्यालयत अदखोलार्ध उपलब्ध राहिले.

मंजूर प्रादेशिक योजनेची प्रस्तावित प्रत उच्च स्तर मंजूर प्रादेशिक योजनेच्या प्रतीनीत खणव्याही भागाचे प्रस्तावित प्रत ही सहायक संचालक, नगर रचना, नागपूर शाखा चांचे कार्यालयत लोकांना योग्य त्या किमतीत दिकीसाठी उपलब्ध राहिले.

जर मंजूर केलेली नागपूर प्रादेशिक योजना ही दिनांक १५ जुलै, २००० पासून आगता येईल अशा योजनेला "अंतिम प्रादेशिक योजना, नागपूर २०००" असे म्हणवता येईल.

नागपूरचे राज्यपाल प्रांच्या आदेशागुस्तार ब नाथाने.

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नागपूर शासन.

NOTIFICATION
Urban Development Department,
 Maharashtra, Mumbai-400 032.
 Date : 6 May, 2000.

No TPS-2496/1505/CR-273/96/UD-9. Whereas, by Notification Urban Development Department No. TPS-2490/568/CR-28/UD-9, dated 24th September 1992, under sub section (1) of Section 4 read with sub section (1) of 20 section of the Maharashtra Regional and Town Planning Act, 1966 (Maharashtra Act XXXVII of 1966) (hereinafter referred to as the said Act) the Government of Maharashtra constituted a Regional Planning Board to be called as "Nagpur Regional Planning Board" (hereinafter referred to as "the said Board") for the purpose of preparation of regional plan for the development and use of lands within the entire revenue district of Nagpur, as the 'Nagpur Region' constituted under Government Notification, Urban Development Department No. TPS-2490/568/CR-28/UD-9, dated 15th November 1991, published in the Maharashtra Government's Gazette, Part I, Nagpur Division, dated 30th January, 1992 at page no. 33 and 34 and to revise the regional plan of Nagpur Metropolitan Region, duly sanctioned by Government under Government Notification Urban Development Department No. TPS-1171/72865/TP-2, dated 14th February, 1976.

And, whereas, the said board, after carrying out the necessary surveys and preparing an existing land use map of the said region, prepared and published a draft regional plan (hereinafter referred to as the said regional plan) in accordance with the provisions of Sub-section (1) of Section 16 of the said Act on 27th October, 1994.

And whereas, the said Board, after considering the report of the Regional Planning Committee appointed by it under section (3) of Section 10 of the said Act on the suggestions, objections and representations received in respect of the said regional plan, modified the said Regional Plan in accordance with the provisions of Section 17 of the said Act and submitted such

modified regional plan together with the report of the regional planning committee and connected documents, plans, maps, charts and report for approval to the Government of Maharashtra under sub-section (1) of Section 15 read with sub-section (4) of Section 16 of the said Act on 4th March, 1996.

And whereas, Government after examining the said Plan as submitted by the said Board finds it expedient to accord sanction to the said plan with some changes.

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 15 of the said Act and all other powers enabling it in this behalf the Government of Maharashtra hereby,

(a) Approves the Nagpur Regional Plan with certain modifications specified in the schedule appended hereto ;

AND

(b) Fixes the 15th July, 2000 to be the date on which the final regional plan shall come into force and shall be called as "The Final Regional Plan of Nagpur Region".

By order and in the name of the Governor of Maharashtra.

(Dr. Surosh Joshi)

Principal Secretary,
Urban Development Department.

modified regional plan together with the report of the regional planning committee and connected documents, plans, maps, charts and report for approval to the Government of Maharashtra under sub-section (1) of Section 15 read with sub-section (4) of Section 16 of the said Act on 4th March, 1996.

And whereas, Government after examining the said Plan as submitted by the said Board finds it expedient to accord sanction to the said plan with some changes.


Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 15 of the said Act and all other powers enabling it in this behalf the Government of Maharashtra hereby,

(a) Approves the Nagpur Regional Plan with certain modifications specified in the schedule appended hereto;

AND

(b) Fixes the 15th July, 2000 to be the date on which the final regional plan shall come into force and shall be called as "The Final Regional Plan of Nagpur Region".

By order and in the name of the Governor of Maharashtra.


(Dr. Suroshi Joshi)
Principal Secretary,
Urban Development Department.

Accompaniment of Government Notification
NO.TPS-2496/1505/CR-237/96,
Dated 5 May, 2000.

SCHEDULE OF MODIFICATIONS

Modification No.	Modifications Sanctioned.
I) Peripheral Plan of Nagpur : West Sector.	
M-1	" Forest park" proposed near village Bhodha and Chincholi shall be redesignated as " Amusement Park" as shown on plan. Correction to that effect shall also be made in the Regional plan report.
M-2	Revised alignment of 36 m. Wide ring road joining Amravati road to Katol road shall be incorporated in the Regional Plan as shown on plan.
(II) Peripheral Plan of Nagpur : East Sector.	
M-3	45 m. Wide East - West road running through the proposed sewage disposal scheme shall be deleted upto 60 m wide proposed outer ring road as shown on plan.
M-4	Land bearing S.No. 102 to 108, 111, 112, 113, 114(pt), 115, 116 (pt), 122 to 134 etc of village Ranala and survey no. 37 to 69 of village Yerkheda shall be deleted from Agricultural Zone and included in Residential Zone
M-5	Land bearing survey no. 11 to 18, 38, 40 to 48, 52 to 56 of village Kapsi Ehard and 71 to 75, 77 to 81 (all part), 86 to 88, 89A & 89, 90 of village

	<p><u>Tarodi and survey No. 92, 93, 105, 106 of village Asoli shall be deleted from Agricultural Zone and earmarked for "Transport City and Industrial Estate" as shown on plan. Detail lay out of this land shall be prepared in consultation with the Deputy Director of Town Planning, Nagpur Division, Nagpur. 9</u></p>
M-6	<p>Land bearing Survey No. 61 to 67 of Mouza Yerkheda shall be earmarked for "Drive in Theatre and Amusement Park" as shown on plan.</p>
<p>III) Peripheral Plan of Nagpur : South Sector.</p>	
M-7	<p>Boundary of New Township Area (Meghdoot) and International Air Cargo Passenger Terminus and multimodel Hub to be developed by CIDCO and MSRDC respectively shall be as shown on the plan. The boundary & area of I.A.C.P.T.M.H. is subject to change as decided by the authorities for which no modification under section 20 of M.R. & T.P. Act, 1966 to regional plan shall be required.</p>
M-8	<p>Lands from village Shankarpur, Panjri, Beltarodi and Besa situated to the eastern boundary of Nagpur Corporation limit up to north south existing Panjri road shall be deleted from Agricultural Zone and included in Residential Zone as shown on plan.</p>
<p>IV) Peripheral Plan of Nagpur : North Sector.</p>	
M-9	<p>Land from village Bhilgaon situated to the south of Bhilgaon - Ranala road upto Nagpur Municipal Corporation limit shall be deleted from Agricultural Zone and included in Residential Zone as shown on plan.</p>
M-10	<p>Land bearing S. No. 56 to 57, 63 to 68, 78 to 83</p>

Translated copy

Maa. Umiya Audhyogik Sahakari Vasahat Maryadit,
Kapsi (Bu.) Taluka Kamthi, Distt. Nagpur
Administrative approval under Nagpur (Phase) IID
Scheme

Government of Maharashtra**Department of Industries, Energy and Labour, Government****Decision No. IES 2001/ (7576) / Industry-18 dated 17.12.2003**

- See. 1) Government Decision No. IES 2001/ (7575)/U.18 dt. 9 June 2003
2) Development Commissioner (Industries) Directorate of Industries, Mumbai's letter No. Au and Sha / Ma. Umia / Q.M/2001 dt. May 16, 2001
3) Development Commissioner (Industries) Directorate of Industries, Mumbai letter No. Us / Au. And Sh./ Ma Umia / Q.M/ 2003/9432 dt. August 19, 2003
4) Department of Industry, Energy and Labour, Government Decision No. IES 2001/(7623)/U.18 dated 28th May,
5) Industries, Energy and Labor Department No. IES 1094/ (6648) / CR / Udyog 18 dated 18 March 1997

Governance Decision

Maa. Umiya Audhyogik Sahakari Vasahat Maryadit, Kapsi (Bu.) Taluka Kamthi, Distt. Nagpur Administrative approval has been given vide reference no. 1 above, on 80 acres of land at a cost of Rs.4, 98, 94, 836/- for Scheme-1.

Development Commissioner (Industries), Directorate of Industries, Mumbai vide Reference No. 2 and 3. Maa. Umiya Audhyogik Sahakari Vasahat Maryadit, Kapsi (Bu.) Taluka Kamthi, Distt. Nagpur on 224.66 acres of land at Rs. 10,28,25,904/- second phase has been approved in principle by the government. This colony is being given administrative approval under the AWD (Infrastructure Integration Development Yojana) scheme on a cooperative basis with a grant of 40 60 (40 percent grant from central government and 60 percent loan from SIDBI) subject to the following conditions.

1. The site selected for the industrial estate should be developed with basic amenities.
2. Sufficient entrepreneurs should be eager to set up an industrial co-operative colony and potential entrepreneurs have paid some amount of ISA in advance. This should be ensured.
3. Plots in the proposed scheme (Phase 2) should be used only for setting up small scale industrial units.
4. A prospective entrepreneur's plan for setting up an industrial unit should be scrutinized. Therefore, it will not take much time to build the paddy, distribute it and start the actual production.
5. The orders circulated by the government from time to time should similarly provide reservation for membership to backward class women and Scheduled Tribes.
6. While preparing the layout (layout) of the cooperative industrial estate, a plot of land will be taken for this estate. The Directorate of Industries should ensure that 65 percent of the total area of the plot is used for constructing factory buildings, 20 percent for road construction, 10 percent for open space and 5 percent for building other facilities.

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7. The planned cost of phase 2 of this co-operative industrial estate is approximately Rs. 10,28,25,904/- expected. This cost includes cost of land, development cost, cost of administrative building and other facility buildings.

8. 20 percent government share capital and 60 percent loan will not be guaranteed by the government to this industrial co-operative society.

This Government Decision is in accordance with the policy decision taken by the Cabinet Government Decision Industry, Energy and Labor Department No. Issuing as per order issued under IES 2001/ (7623) / Udyog-18 dated 28.05.202.

By order and in the name of the Governor of Maharashtra,

Sd/x/x/x
(S. Y. Thackeray)
Under Secretary to Govt

Copy to:-

Development Commissioner (Industries), Directorate of Industries, Mumbai
Co-Registrar Co-operative Societies (Auwsha) Directorate of Industries, Mumbai
Accounts General, Maharashtra 1, (Accounts and Permits / Audit), Mumbai
Accounts General, Maharashtra 2, (Accounts and Permits / Audit), Mumbai
Grants and Accounts Officer, Mumbai
Resident Audit Officer, Mumbai
Planning Department (Working Session-1455), Ministry, Mumbai
Finance Department (Expenditure-16), Ministry, Mumbai
Cooperatives and Textiles Department, Ministry, Mumbai
Chairman, Hon. Umea Industrial Cooperative Colony Marya. 92, Umiya Sadan, C.A. Road, Nagpur 8
Co-operative Commissioner, Registrar Co-operative Societies, Pune
Collector, Nagpur
General Manager, District Industries Centre, Nagpur
District Deputy Registrar, Co-operative Societies, Nagpur
Desk Officer (Industry-17)
Elective Nasti (Industry-18)

मौ. उमिया औद्योगिक सहकारी वसाहत
कापसी (बू) ता. कामटी, जि. नागपूर (टप्पा २)
आय आय डी योजनेअंतर्गत प्रशासकीय मंजूरी

महाराष्ट्र शासन
उद्योग, ऊर्जा व कामगार विभाग,
शासन निर्णय क्र. आयईएस-२००१/(७५७६)/उद्योग-१८
दिनांक १७.१२.२००३

- पहा १) शासन निर्णय क्रमांक आयईएस २००१/(७५७५)/उ.१८ दि. ९ जून २००३
२) विकास आयुक्त (उद्योग) उद्योग संचालनालय, मुंबई यांचे पत्र क्रमांक औ व शा / मौ.
उमिया / प्र.मं/२००१ दि. १६ मे, २००१
३) विकास आयुक्त (उद्योग) उद्योग संचालनालय, मुंबई यांचे पत्र क्रमांक उसं / औ. व शा / मौ
उमिया / प्र.मं/ २००३/ अ १४३२ दि. ११ ऑगस्ट, २००३
४) उद्योग, ऊर्जा व कामगार विभाग, शासन निर्णय क्रमांक आयईएस २००१/(७६२३)/उ.१८
दि.२८ मे, २००३
५) उद्योग, ऊर्जा व कामगार विभाग क्रमांक आयईएस २०१४/(६६४८)/सीआर / उद्योग १८
दि.१८ मार्च १९९७

शासन निर्णय

मौ. उमिया औद्योगिक सहकारी वसाहत मर्यादित, कापसी (बू), ता. कामटी, जि. नागपूर टप्पा
१ च्या ८० एकर जागेवरील रुपये ४,९८,९४,८३६ इतक्या खर्चाच्या पहिल्या टप्प्यास संदर्भ क्रमांक १
अन्वये प्रशासकीय मान्यता देण्यात आलेली आहे.

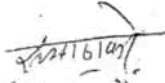
विकास आयुक्त (उद्योग), उद्योग संचालनालय, मुंबई यांनी संदर्भ क्रमांक २ व ३ अन्वये मौ.
उमिया औद्योगिक सहकारी वसाहत मर्यादित, कापसी (बू), ता. कामटी, जि. नागपूर या संस्थेच्या
२२४.६६ एकर जागेवरील रु. १०,२८,२५,९०४/- इतक्या खर्चाचा दुसरा टप्पा शासनाने तत्कत.
मान्य केलेला आहे. ही वसाहत सहकारी वसाहत आव आय डी (पायाभूत एकीकरण विकास
योजना) योजनेअंतर्गत ४० : ६० (४० टक्के केंद्र शासनाकडून अनुदान आणि ६० टक्के सिडबी
कडून कर्ज) या तऱ्हेनुसार खालील अटीस अधिन राहून वसाहत स्थापनेस प्रशासकीय मान्यता
देण्यात येत आहे.

१. औद्योगिक वसाहतीसाठी निवडण्यात आलेली जागा ही प्राथमिक सुविधांनी विकसित केलेली
असावी.
२. औद्योगिक सहकारी वसाहत स्थापन करण्यास पुरेसे उद्योजक उत्सुक असावेत व संभवनीय
उद्योजकांनी काही प्रमाणात इमान्याची रक्कम आगाऊ भरली आहे. याची खात्री करावी.
३. प्रस्तुत योजने मधील (टप्पा २) भूखंड हे लघु उद्योग घटक स्थापन करण्यासाठीच वापरण्यात
यावेत.
४. संभवनीय उद्योजकांची औद्योगिक घटक स्थापनेच्या योजनेची छाननी करण्यात यावी.
त्यामुळे वसाहतीत गाळे बांधणे, त्याचे जाटप करणे व प्रत्यक्ष उत्पादनास सुरुवात होणे यात
अधिक वेळ लागणार नाही.

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५. वेळोवेळी शासनाने प्रसारित केलेले आदेश त्याचप्रमाणे मागासवर्गीय महिला व जमाती यांना सभासदत्व देण्याबाबत प्रारक्षण देण्यात यावे.
६. सहकारी औद्योगिक वसाहतीच्या अभिन्यास (ले-आऊट) तयार करतांना या वसाहतीसाठीची भूखंड घेण्यात येणार आहे. त्या भूखंडाच्या एकूण क्षेत्रापैकी ६५ टक्के क्षेत्र हे कारखान्याच्या इमारती बांधण्यासाठी २० टक्के क्षेत्र रस्ते बांधण्यासाठी १० टक्के मोकळी जागा आणि ५ टक्के इतर सुविधा इमारतीसाठी वापरण्यात येईल याची उद्योग संचालनालयाने काळजी घ्यावी.
७. या सहकारी औद्योगिक वसाहतीच्या टप्पा २ चा नियोजित खर्च अंदाजे रु. १०,२८,२५,९०४/- अपेक्षित आहे. या खर्चांमध्ये जमिनीची किंमत, विकास खर्च, प्रशासकीय इमारत व इतर सुविधा इमारती यांचा खर्च समाविष्ट आहे.
८. या औद्योगिक सहकारी संस्थेस २० टक्के शासकीय समभाग भांडवल आणि ६० टक्के कर्जास शासनाची हमी देण्यात येणार नाही.
- हा शासन निर्णय मंत्रिमंडळाने घेतलेल्या धोरणात्मक निर्णयानुसार शासन निर्णय उद्योग, उर्जा व कामगार विभाग क्र. आयईस २००१/(७६२३)/उद्योग-१८ दि.२८.०५.२०२ अन्वये दिलेल्या आदेशास अनुसरून निर्गमित करण्यात येत आहे.

महाराष्ट्रचे राज्यपाल यांच्या आदेशानुसार व नावाने.


(स. या. ठाकरे)
शासनाचे अवर सचिव

प्रति,

विकास आयुक्त (उद्योग), उद्योग संचालनालय, मुंबई
सह निबंधक सहकारी संस्था (औद्योगिक) उद्योग संचालनालय, मुंबई
महालेखापाल, महाराष्ट्र २, (लेखा व अनुज्ञेयता/लेखापरिक्षा), मुंबई
महालेखापाल, महाराष्ट्र २, (लेखा व अनुज्ञेयता/लेखापरिक्षा), मुंबई
अधिवान व लेखा अधिकारी, मुंबई
निवृत्ती लेखा परीक्षा अधिकारी, मुंबई
नियोजन विभाग (कार्यासन-१४५५), मंत्रालय, मुंबई
वित्त विभाग (व्यय-२६), मंत्रालय, मुंबई
सहकार व बसव्येद्योग विभाग, मंत्रालय, मुंबई
अध्यक्ष, मा. उर्जा औद्योगिक सहकारी वसाहत मर्या.
१२, उर्जा सदन, पी.ए. रोड, नागपूर ८
सहकार आयुक्त, निबंधक सहकारी संस्था, पुणे
शिल्प अधिकारी, नागपूर
सहाय्यक सहायक, जिल्हा उद्योग यंत्र, नागपूर
जिल्हा उर्जा निबंधक, सहकारी संस्था, नागपूर
कक्षा अधिकारी (उद्योग-१९)
निबंधक नरवी (उद्योग-१८)

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Maa. Umiya Audhyogik Sahakari Vasahat Maryadit,
Kapsi (Bu.) Taluka Kamthi, Distt. Nagpur
Administrative approval under Nagpur (Phase) IID
Scheme

Government of Maharashtra
Department of Industries, Energy and Labour, Government
Decision No. IES 2001/ (7575) / Industry-18 dated 09.06.2003

- See: -1) Development Commissioner (Industry) Directorate of Industries, Mumbai letter no. Owsha/Maa Umiya/P.M/2001/3-7185 dated March 3, 2001
- 2) Industry, Energy and Labor Department Government Decision No. IES 2001 / (7623) / Industry-18 dated 28 May 2002
- 3) Government Decision, Department of Industries, Energy and Labor No: IES 1094/ (6648)/CR Industry 18 dated 18 March 1997

Governance Decision

Development Commissioner (Industries), Directorate of Industries, Mumbai vide reference No. 1 above, Maa. Umiya Audhyogik Sahakari Vasahat Maryadit, Kapsi (Bu.) Taluka Kamthi, Distt. Nagpur on 80 acres of land at a cost of Rs.4, 98, 94, 836/- The phase has been accepted in principle by the government. This colony is on cooperative basis under IID (Infrastructure Integration Development Scheme) Scheme 40:60 (40% grant from central government and 60% loan from CDB) subject to the following conditions and administrative approval is being given for establishing the colony.

- 1) The site selected for industrial estate should have primary facilities or development.
- 2) Sufficient entrepreneurs should be willing to set up industrial co-operative colony and advance payment of some amount of ISA to the prospective entrepreneurs. This should be ensured
- 3) Scheme no. Plots in 1 should be used only for setting up small scale industrial units.
- 4) The potential entrepreneur's plan for setting up an industrial unit should be scrutinized. Therefore, it will not take much time to build clods in the colony, distribute them and start actual production.
- 5) The orders issued by the government from time to time should similarly provide reservation for membership to backward class women and tribals.
- 6) While preparing the layout (lay-out) of the co-operative industrial estate for this estate which the Directorate of Industries should ensure that out of the total area of the plot to be acquired, 65% area is used for construction of factory buildings, 20% area for road construction, 10% open space and 5% for building other facilities.
- 7) This co-operative industrial estate scheme no. 1 Crore The planned expenditure is expected to be approximately Rs.4,98,94,836/-. This cost includes cost of land, development cost, cost of administrative building and other facility buildings.
- 8) 20% Government share capital and 60% loan will not be guaranteed by Government to this industrial co-operative society.

This Government Decision is in accordance with the policy decision taken by the Cabinet Government Decision Industries, Energy and Labor Department No. Issuing as per order vide IES 2001 (7623)/Udyog-18, dated 28.5.2002.

By order and in the name of the Governor of Maharashtra,

Sd/x/x/x/x
(A.B. Kambal)
Joint Secretary to the Government

(156)

Copy to:-

Development Commissioner (Industries), Directorate of Industries, Mumbai
Co-Registrar Co-operative Societies (Auwsha) Directorate of Industries, Mumbai
Accounts General, Maharashtra 1, (Accounts and Permits / Audit), Mumbai
Accounts General, Maharashtra 2, (Accounts and Permits / Audit), Mumbai
Grants and Accounts Officer, Mumbai
Resident Audit Officer, Mumbai
Planning Department (Working Session-1455), Ministry, Mumbai
Finance Department (Expenditure-16), Ministry, Mumbai
Cooperatives and Textiles Department, Ministry, Mumbai
Chairman, Hon. Umea Industrial Cooperative Colony Marya. 92, Umiya Sadan, C.A. Road, Nagpur 8
Co-operative Commissioner, Registrar Co-operative Societies, Pune
Collector, Nagpur
General Manager, District Industries Centre, Nagpur
District Deputy Registrar, Co-operative Societies, Nagpur
Desk Officer (Industry-17)
Elective Nasti (Industry-18)

माँ हमिया औद्योगिक सहकारी वसाहत मरुप
कापसी (बु) ता. कामठो, जि. नागपूर
आय आय डी योजनेतगत प्रशासकीय मजुरी

नहराष्ट्र शासन
उद्योग, ऊर्जा व कामगार विभाग
शासन निर्णय क्र. आयइएस २००१/(७५७५)/उद्योग-१८
दिनांक:- ९ जून, २००३

- पहा :-१)** विकास आयुक्त (उद्योग) उद्योग संचालनालय, मुंबई यांचे पत्र क्र. औवशा/माँ उंमया
/प्र.म/२००१/अ-७१८५ दिनांक ३ मार्च २००१
- २) उद्योग, ऊर्जा व कामगार विभाग शासन निर्णय क्र. आयइएस २००१/(७६२३)/उद्योग-१८
दिनांक २८ मे २००२
- ३) शासन निर्णय, उद्योग, ऊर्जा व कामगार विभाग क्रमांक: आयइएस १०९४/(६६४८)/सीआर/
उद्योग १८ दिनांक १८ मार्च १९९७

शासन निर्णय -

विकास आयुक्त (उद्योग) उद्योग संचालनालय, मुंबई यांनी उपरोक्त सदम क्रमांक १ अन्वये माँ उंमया सहकारी औद्योगिक वसाहत मरुप, कापसी (बु) तालुका - कामठो, जिल्हा-नागपूर या मरुपेच्या ८० एकर जागेवरील रुपये ४, ९८, ९४, ८३६/- इतक्या खर्चाचा पहिला टप्पा शासनाने तत्वेत: मान्य कॅलेंडर आहे. ही वसाहत सहकारी तत्वावर आय आय डी (पायाभूत एकीकरण विकास योजना) योजनेतगत ४०:६० (४०% केंद्र शासनाकडून अनुदान आणि ६०% सीडबी कडून कर्ज) या तत्वांनुसार खालील अटीस अधिन राहून वसाहत स्थापनेस प्रशासकीय मान्यता देण्यात येत आहे.

- १) औद्योगिक वसाहतीसाठी निवडण्यात आलेली जागा ही प्राथमिक सुविधानी विकसित केल्या असणे.
- २) औद्योगिक सहकारी वसाहत स्थापन करण्यास पुरेसे उद्योजक उत्सुक असावेत व सभवनय उद्योजकांना काही प्रमाणात इसा-याची रक्कम आगाऊ भरली आहे. याची खात्री करावी.
- ३) योजना क्र. १ मधील भूखंड हं लघु उद्योग घटक स्थापन करण्यासाठीच वापरण्यात यावे.
- ४) सभवनय उद्योजकांची औद्योगिक घटक स्थापनेच्या योजनेची छाननी करण्यात यावी. त्यामुळे वसाहतीत गाळे बांधणे, त्यांचे वाटप करणे व प्रत्यक्ष उत्पादनास सुरवात होणे यात अधिक वेळ लागणार नाही.
- ५) वेळोवेळी शासनाने प्रसारीत केलेले आदेश त्याचप्रमाणे नागासवर्गीय महिला व जनजाती यांना सभासदत्व देण्याबाबत आरक्षण देण्यात यावे.
- ६) सहकारी औद्योगिक वसाहतीचा अभिन्यास (ले-आऊट) तयार करताना या वसाहतीसाठी जो

- भूखंड घेण्यात येणार आहे त्या भूखंडाच्या एकूण क्षेत्रापैकी ६५% क्षेत्र हे कारखान्याच्या इमारती बांधण्यासाठी २०% क्षेत्र रस्ते बांधणीसाठी १०% मोकळी जागा आणि ५% इतर सुविधा इमारतीसाठी वापरण्यात येईल याची उद्योग संचालनालयाने काळजी घ्यावी.
- (७) या सहकारी औद्योगिक वसाहतीचा योजना क्र. १ करोता नियोजित खर्च अंदाज रु. ४,९८,९४,८३६/- अपेक्षित आहे. या खर्चांमध्ये जमिनीची किंमत, विकास खर्च, प्रशासकीय इमारत व इतर सुविधा इमारती यांचा खर्च समाविष्ट आहे.
- (८) या औद्योगिक सहकारी संस्थेस २०% शासकीय समभाग भाडविल आणि ६०% कर्जास शासनाची हमी देण्यात येणार नाही.

हा शासन निर्णय मंत्रिमंडळाने घेतलेल्या धोरणात्मक निर्णयानुसार शासन निर्णय उद्योग, ऊर्जा व कामगार विभाग क्र. आयईएस २००१/(७६२३)/उद्योग-१८, दिनांक २८.५.२००२ अन्वये दिलेल्या आदेशास अनुसरून निर्गमित करण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नांवाने,

(आ.वा.कांबळ)

शासनाचे सह सचिव

प्रांत,

विकास आयुक्त (उद्योग), उद्योग संचालनालय, मुंबई.
 सह निबंधक सहकारी संस्था (औवशा) उद्योग संचालनालय, मुंबई
 महालेखापाल, महाराष्ट्र-१, (लेखा व अनुज्ञेयता/लेखा परिक्षा), मुंबई.
 महालेखापाल, महाराष्ट्र-२, (लेखा व अनुज्ञेयता/लेखा परिक्षा), नागपूर.
 अधिष्ठाता व लेखा अधिकारी, मुंबई.
 निवासी लेखा परीक्षा अधिकारी, मुंबई
 नियोजन विभाग (कार्यासन-१४५५), मंत्रालय, मुंबई
 वित्त विभाग (व्यय-१६), मंत्रालय, मुंबई
 सहकार व वस्त्रोद्योग विभाग, मंत्रालय, मुंबई-३२
 अधीक्षक, माँ उमिया औद्योगिक सहकारी वसाहत न्यावित
 २२, उमिया सदन, सी.ए.रोड, नागपूर-८
 सहकार आयुक्त, निबंधक सहकारी संस्था, पुणे
 जिल्हाधिकारी, नागपूर
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